

(2012) 08 SC CK 0004
In the Supreme Court Of India
Case No : SLP (C) No. 21339 of 2011

Ajay Dubey

APPELLANT

Vs

National Tiger Conservation Auth. and Others

RESPONDENT

Date of Decision : 29-08-2012

Acts Referred:

Wild Life (Protection) Act, 1972 — Section 38

Citation : (2012) 10 SCALE 575

Hon'ble Judges : Swatanter Kumar, J;A.K. Patnaik, J

Bench : Division Bench

Final Decision : Allowed

Judgement

1. Heard learned Counsel for the parties. Applications seeking exemption from filing official translation are allowed.
2. Applications for interventions/impleadments are allowed. The intervenors/impleaders will not be impleaded as parties in the SLP but the counsel representing them will be heard as and when the matter is taken up. Liberty is granted to the intervenors/impleaders to file their respective affidavits.
3. The Attorney General appearing for the Union of India submitted that a comprehensive set of Guidelines are being framed by the National Tiger Conservation Authority and Ministry of Environment & Forests with regard to fixation of core areas, buffer areas and tourism including welfare and religious tourism as contemplated, amongst other laws in force, u/s 38-O(c) of the Wildlife Protection Act as well as with regard to the protection of the Tigers in forest areas as well as non-forest areas. The learned Attorney General submits that they would consider all aspects while formulating the Guidelines after taking the views of Expert Bodies and after letting all stakeholders participate. Inputs if any, should be submitted at the earliest and in any case not later than one week from today to the National Tiger Conservation Authority/ Ministry of Environment & Forests.

4. Applications for vacating the interim orders will be considered on the next date of hearing. The matter to come up on Thursday, the 27th September, 2012 as first case.